

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION No. RP/17/2011

Sub: Review of the order of Hon`ble Commission dated 27.6.2011 in Petition No. 231/2009 pertaining to fixation of tariff in respect of NLC TPS Stage-I and II for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 3.11.2011

Coram : Dr. Pramod Deo, Chairperson
Shri M. Deena Dayalan, Member

Petitioner : Neyveli Lignite Corporation Limited (NLC)

Respondents : Tamil Nadu Electricity Board, Power Company of
Karnataka Ltd., Kerala State Electricity Board and
Puducherry Electricity Department.

Parties present : Shri R. Suresh, NLC

RECORD OF PROCEEDINGS

Through this review application, the review petitioner Neyveli Lignite Corporation Limited has prayed as under:

- (i) To take on record the information furnished in this petition;
- (ii) To allow the disallowed assets pertaining to the additional capital expenditure of common assets for the period 2007-08 and 2008-09 by relaxing the earlier stand taken;
- (iii) To reconsider the capital cost as on 1.4.2009 admitted in the order in consideration of present explanations offered;
- (iv) To evaluate the direct assets claimed under Regulation 9 (2) (iv) of the tariff regulations, 2009 and allow the same by relaxing the provisions of the Regulation;
- (v) To allow the common assets projected during the period 2009-14 ;
- (vi) To consider adopting the revised lignite rates of respective year for the period 2009-14 in the computation of interest on

working capital, by relaxing Regulation 18 (2) of the tariff regulations, 2009 under "Power to Relax";

(vii) To re-consider the tariff order dated 27.6.2011 in the light of the explanations offered in this petition.

2. The Commission observed that similar issues have been raised by the review petitioner in Review petition No. 6/2011 and accordingly, directed to admit the petition and issue notice to the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents immediately. The respondents may file their reply on affidavit, latest by 20.12.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 30.12.2011.

4. The petition shall be listed for hearing on 10.1.2012.

Sd/-
(T. Rout)
Joint Chief (Law)